

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BOHRA INDUSTRIES LIMITED

RELEVANT PARTICULARS	
1.	Name of Corporate Debtor BOHRA INDUSTRIES LIMITED
2.	Date of Incorporation of Corporate Debtor 28 th NOVEMBER, 1996
3.	Authority under which Corporate Debtor is Incorporated / Registered MINISTRY OF CORPORATE AFFAIRS, REGISTRAR OF COMPANIES, RAJASTHAN, JAIPUR
4.	Corporate Identity Number / Limited Liability Identification Number Of Corporate Debtor L24117RJ1996PLC012912
5.	Address of the Registered Office and principal office (If Any) of Corporate Debtor 301, ANAND PLAZA, UNIVERSITY ROAD, UDAIPUR RAJASTHAN 313001
6.	Insolvency Commencement date in respect of Corporate Debtor 7 th AUGUST, 2019 (Order received via E-mail on 9 th August, 2019)
7.	Estimated Date of closure of Insolvency Resolution process 3 rd FEBRUARY, 2020 (180 days from 7 th August, 2019)
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional NARESH VERMA IBBI/IPA-002/IP-N00054/2017-18/10106
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board 416/7 & 8, 1 ST FLOOR, OPPOSITE KARKARDOOMA METRO STATION, NEW DELHI-110092 Email : office.nva@gmail.com
10.	Address and e-Mail to be used for correspondence with the Interim Resolution Professional Naresh Verma 416/7 & 8, 1 ST FLOOR, OPPOSITE KARKARDOOMA METRO STATION, NEW DELHI-110092 (Near Mata Mahamai Shiv Mandir) Email: CIRP2019BIL@gmail.com
11.	Last date for submission of claims 23 rd AUGUST 2019 (Date of appointment of IRP taken as 09.08.2019 being the date of receipt of order via E-mail)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, Not applicable as per information available with IRP



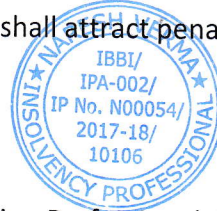
	ascertained by the interim resolution professional	
13.	Names of Insolvency Professional identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorised representatives are available at:	a) Web link: https://www.ibbi.gov.in/home/downloads b) Physical address: As stated at Point no. 10 above

Notice is hereby given that the National Company Law Tribunal, Jaipur bench has ordered the commencement of a corporate insolvency resolution process of the **BOHRA INDUSTRIES LIMITED** on 7th August, 2019.

The creditors of **BOHRA INDUSTRIES LIMITED** are hereby called upon to submit their claims with proof on or before 23rd August, 2019 to the Interim Resolution Professional at the address mentioned against item no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Naresh Verma

Naresh Verma
(Interim Resolution Professional- BOHRA INDUSTRIES LIMITED)
IBBI/ IPA-002/IP- N00054/2017-2018/10106

Date: August 10, 2019

Place: New Delhi